

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA  
CENTRAL BOARD OF DIRECT TAXES  
NEW DELHI DATED THE 4TH SEPT 76

NOTIFICATION  
(INCOMETAX)

No. 1470 (F.No.191/24/76-IT(AI): In exercise of the powers conferred by Sub-section (1) of Section 121 of the Income tax Act, 1961 (43 of 1961) and in supersession of all previous notifications in this regard the Central Board of Direct Taxes hereby directs that after item No. 13 under column 3 against Serial No. 18 of the Schedule appended to the Board Notification No. 679 (F.No.187/2/74-IT(AI) dated 20th July, 1974, as amended from time to time, item No. 14 shall be added as under:-

14. Ruppnagar.

This notification shall come into force with effect from 5.10.1976.

(Sd/-  
( M. Shastri )  
UNDER SECRETARY CENTRAL BOARD OF DIRECT TAXES

TO  
THE MANAGER,  
GOVT. OF INDIA PRESS,  
RING ROAD, MAYAPURI INDUSTRIAL AREA,  
(NEAR RAJOURI GARDEN), NEW DELHI.

Copy to:-

1. All Commissioners of Incometax.
2. Directors of Inspection (IT)/(RAS)/(P&PR)/(Inv.), New Delhi.
3. Director of CRM Services (Incometax), 1st floor, Aiwan-e-Ghalib, Mata Sundri Lane, New Delhi ( 5 copies).
4. All Officers and Sections of I.T. Wing of CBOT.
5. Comptroller & Auditor General of India (20 copies).
6. Bulletin Section of Directorate of Inspection (RS&P), New Delhi ( 5 copies).
7. Director of Training, IES (Direct Taxes) Staff College, Nagpur ( 5 copies).
8. Shri M.B. Rao, Joint Secy. Ministry of Law, Justice and Company Affairs (Deptt. of Legal Affairs).

(Sd/-  
( M. SHASTRI )  
UNDER SECRETARY CENTRAL BOARD OF DIRECT TAXES.

AUTHORISED FOR ISSUE

( S. C. PRASAD )  
OFFICER ON SPECIAL DUTY  
DIRECTORATE OF INSPECTION (RS&P)

NO.CC/ITAI/1462/372/RSP/76